

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 91/MP/2018
Along with IA Nos. 68/2018 & 72/2018**

Subject : Petition seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents

Date of Hearing : **18.12.2018**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : KSK Mahanadi Power Company Ltd.

Respondents : APSPDCL & ors.

Parties present : Ms. Swapna Seshadri, Advocate, KSKMPCL
Ms. Parichita Chowdhury, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP discoms
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, KSKMPCL submitted that the disputes are being settled between the parties and hence time may be granted to file the status report of the same.

2. The Commission accepted the prayer and adjourned the hearing. The Commission directed the parties to file, on affidavit, the status report of the settlement arrived at between the parties, on or before **28.1.2019**.

3. Matter shall be listed for hearing, if need be, after filing of the said affidavit, for which notice will be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

